

By E-mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2019/5525/A

From :- Shri Kaushik Kumar Sharma
Jt. Registrar (Vigilance)
Gauhati High Court
Guwahati

To, The District & Sessions Judge
Hailakandi

Dated Guwahati, the 17th September, 2019.

Sub:- **Permission to avail Home LTC.**

Ref:- Your letter No. JHC.I/2019/27/3214 dated 27.08.2019.

Sir,

With reference to the above, I am directed to inform you that, Shri Santanu Kumar Sarma, Munsiff No.1-cum-JMFC, Hailakandi, has been granted permission to avail Home LTC during the next vacation for the block period of 2018-2019 alongwith his wife, for his journey to his home town Nalbari from Hailakandi, by the shortest possible route, as per existing Rules.

Shri Sarma may be informed accordingly.

Yours faithfully,

sd/

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-03/2019/5526-5529/A, dated 17.9.19

Copy to:

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Santanu Kumar Sarma, Munsiff No.1-cum-JMFC, Hailakandi for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.

17/9/19
JT. REGISTRAR (VIGILANCE)

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